

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-502

Appeal No.-110/252/ND/2023

IN THE MATTER OF:

Income Tax Officer

....Applicant

Vs.

ROC (Arya Selection Pvt. Ltd.)

.....Respondent

SECTION

U/s 252

Order delivered on 08.05.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Sanjay Kumar, Ms. Easha, Advs. for IT Dept.

For the Respondent :

For the RoC : Ms. Jyoti Khurana, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel on behalf of Income Tax Department is present and submitted that they have filed the proof of service and it is now reflected on e-portal of the Tribunal. No one is present on behalf of Respondents (other than RoC). Ld. Counsel on behalf of RoC is present. Ld. Counsel on behalf of IT Department sought time to file assessment order and demand notice. Time prayed for is granted. List the matter on **24.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)